

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. \_\_\_\_/2018**  
**(F.No.12/07/2018/ NCLAT/UR/608)**

**In the matter of:**

Ranjit Kapoor ..... Appellant

Versus

Asset Reconstruction Company  
(India) Ltd. .... Respondent

Appearance: Mr. Naveen Chawla and Mr. Mayank Bughani,  
Advocates for the Appellant.

**25.07.2018**

Heard the learned lawyer appearing for the Appellant and perused the Office note. As per the Office note, the Appellant has not filed authorisation letter/ Board Resolution.

2. Learned lawyer appearing for the Appellant submitted that earlier he had submitted a letter dated 20.07.2018 stating the reasons for not filing the Board Resolution. He submitted that the Board has already been suspended and this fact has been referred by the Appellant at page-1 in para-2 of the letter. He further submitted that the Appellant has filed this Appeal in his personal capacity of suspended Member of the Board of Directors of White Metals Ltd. and for this reason, he is not in a position to file the Board Resolution.

3. Considering the averments and the facts mentioned in the Memo of Appeal, the defect No.5 pointed out by the Office is hereby ignored.

4. As prayed by learned counsel, list the case before the Hon'ble Bench on 01.08.2018 for admission.

(Abni Ranjan Kumar Sinha)  
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)  
Registrar